

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-71/2004/1378/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Syed Imdadur Rahman,  
District & Sessions Judge,  
South Salmara-Mankachar.

Dated Guwahati the 21<sup>st</sup> February, 2023.

Sub: **Earned leave.**

Ref:- Your letter No. DJ.SSM-I.3/Esstt/2021/2022/300/E dtd. 17.02.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 9 days from 13.03.2023 to 21.03.2023 along with station leave permission from the afternoon of 11.03.2023 till the morning of 22.03.2023** (prefixing 11.03.2023 & 12.03.2023), subject to submission of your duly Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the Chief Judicial Magistrate cum Civil Judge & Asstt. Sessions Judge, South Salmara-Mankachar and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

*Sdf*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO. HC. VII-71/2004/1379-1380/dated** , 21-02-2023

Copy to.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
- ✓ 2. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**